

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO ..216.....OF 2025**

IN THE MATTER OF:

SANJIB SAMAL AND ANOTHER

APPLICANTS

VERSUS

STATE OF ODISHA AND ORS

RESPONDENTS

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PLACE: Bhubaneswar

DATE: 19/12/2025

SANKAR PRASAD PANI

ASHUTOSH PADHY

ADVOCATE

Plot 2132/4814, NageswarTangi, Bhubaneswar 751002 Cell-9437279278,

Email: sankarprasadpani@gmail.com

SYNOPSIS

That the present application challenges the illegal operation of Manduka Morrum Quarry over an area of 12.00 acres or 4.856 ha at village-Manduka, Tahasil-Darpan, Dist-Jajpur by the lessee in violation of conditions of Environment clearance and mining beyond lease area. The summary of illegalities and violations are as follows

- i. That the Environment Clearance dated 02/01/2023 transferred in favor of Haraprasad Senapati for Manduka Morrum Quarry over an area of 12.00 acres or 4.856 ha at village-Manduka, Tahasil-Darpan, Dist-Jajpur for production quantity of **33721 cum/Annum** and subsequently only 3000CM per annum from 2nd Year onwards
- ii. There has been no monitoring of compliance of conditions and the requirement of submission of quarterly compliance report has not been furnished and uploaded by the project proponent as well as Tahasildar for which the EC is liable to be cancelled as per condition no 9.22 of EC letter. though it should be quarterly monitored
- iii. There has been no plantation by the project proponent, no sprinklers to suppress the dust and the progressive mine closure and phased reclamation has not been followed.
- iv. There has been no action by the SEIAA authority who has granted environment clearance despite of repeated complaints.

LIST OF DATES

13/05/2021	Environment Clearance granted in favor of Tahasildar Darpan for operation of Manduka Morrur Quarry At-Manduka, Tahasil- Darpar, Dist- Jajpur
02/01/2023	Transfer Environment Clearance granted in favor of Private Respondent for operation of Manduka Morrur Quarry At-Manduka, Tahasil- Darpar, Dist- Jajpur
15/04/2025	Consent to Operate granted by SPCB in favor of Private Respondent for extraction of 3000cum/Annum of morrum from Manduka morrum quarry and the same is valid up to 31/03/2026
09/09/2025	Order passed by Hon'ble High Court of Orissa in W.P. (C) 15423 of 2025
07/11/2025	Representation made by the villagers to all the concerned authorities
01/12/2025	Photographs taken by Applicant

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14 , 15, 20 r/w. Section 18(1) & (2) of the National
Green Tribunal Act, 2010)*

ORIGINAL APPLICATION NO OF 2025

IN THE MATTER OF:

- 1. Sanjib Samal**, aged about 35 years, S/o- Sukadeb Samal, At-
Guljarnagar Patana, Po- Darpanigarh, Dist- Jajpur, Pin- 755044
- 2. Krushna Chandra Sahoo**, C/O- Kushansan Sahoo, At- Bhuluka, Po-
Krushnapur Sasan, Dist- Jajpur, Pin- 755049, Odisha

APPLICANTS

VERSUS

1. State of Odisha represented by Chief Secretary, Government of
Odisha, Lokaseva Bhawan, Bhubaneswar csori@nic.in
2. Collector & Dist. Magistrate Jajpur, At/PO/Dist- Office of the Collector
and District Magistrate, Jajpur-755001, Email- dm-jajpur@nic.in
3. Deputy Director of Mines, At/Po Jajpur Road, Dist-japur Email:
ddm.jajpurroad@orissaminerals.gov.in Pin- 755019
4. Tahasildar Darpan, At/Po- Dhanmandal, PS.-Badachana, Dist.-Jajpur,
PIN-754024, Email- tdrdarpan@gmail.com

5. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office (EZ), A/3, Chandrasekharpur, Bhubaneswar – 751023, Email: roez.bsr-mef@nic.in
6. **Member Secretary, Odisha State Pollution Control Board**, A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha Email: paribesh1@ospboard.org, member.secy@ospboard.org
7. **Member Secretary**, State Environment Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit – IX, 751022 Email: seiaaorissa@gmail.com
8. Haraprasad Senapati, At/Po- At-Plot no.157, Bapuji Nagar Bhubaneswar, Dist-Khorda, Odisha, Pin- 751020
9. Odisha Space Application Centre (ORSAC), represented through its Chief Executive, At/Po- Plot no. 45/48 (Part), Jayadev vihar, Near Gopabandhu Academy of Administration Unit-16, Bhubaneswar- 751023, Odisha, Email- orsac.od@od.gov.in orsac@odisha.gov.in

RESPONDENTS

- I. The address of the Counsel of Applicant is given for the service of notices of this APPLICATION.
- II. The addresses of the Respondents are given above for the service of notices of this APPLICATION. Private Respondent is the lessee of

Morrum Stone Quarry. Regional office of MoEFCC and SEIAA has a duty to monitor the compliance of EC conditions.

III. The Present Application Challenges the inaction of the state respondents against illegal operation of Manduka Morrum Quarry over an area of 12.00 acres or 4.856 ha at village-Manduka, Tahasil-Darpan, Dist-Jajpur by the lessee in violation of conditions of Environment Clearance and mining beyond lease area.

IT IS MOST RESPECTFULLY SHOWETH-

1. That the applicants are the resident of Jajpur District where the illegal quarrying activity is being done by the private respondent and the applicants along with villagers have made representation time and again to the district and state authorities but no action has been taken as on date.
2. That the present application is being filed challenging the inaction of State Respondents and SEIAA authority by allowing the Private Respondent to operate the morrum quarry in violation of Environmental Clearance conditions.
3. That on dated **13/05/2021** the State Environment Impact Assessment Authority (SEIAA) has granted **Environmental Clearance** in favor of Tahasildar, Darpan for mining of morrum from Manduka Morrum Quarry over an area of **12.00Ac or 4.856Ha** at village-Manduka, Tahasil-Darpan, District-Jajpur. Copy of the environmental clearance dated 13/05/2021

granted in favor of Tahasildar Darpan is annexed here unto as **ANNEXURE-1.**

- 4. It is not out of place to mention here that in the Environmental Clearance letter dated 13/05/2021 no specific Plot No. or Khata No. has been mentioned, which otherwise suggests the Environmental Clearance has been processed and granted in a mechanical manner without proper scrutiny of the documents.**
5. Subsequently on dated **02/01/2023 the Environmental Clearance** granted in favor of Tahasildar Darpan has been transferred in favor of the Private Respondent for mining of morrum from the Manduka morrum quarry. Copy of the Environmental Clearance dated **02/01/2023** granted in favor of the Private Respondent is annexed here unto as **ANNEXURE-2.**
6. That the latest Consent to Operate granted in favor of the private respondent is on dated **15/04/2025 which is valid up to 31/03/2026.** That the **CTO has been granted for extraction of 3000 cum of morrum** from the quarry in question, **however the lessee is extracting morrum beyond the permissible limit.** Copy of the CTO dated 15/04/2025 is annexed here unto as **ANNEXURE-3.**
7. It is not out of place to mention here that the lessee is extracting morrum beyond the permissible limit and the lease area in violation of Environmental Clearance conditions and CTO conditions. That the google earth image of the site in question also suggests the lessee is extracting

morrums beyond the lease area and the State Authorities failed to take any action against the lessee to restrain him from extracting morrums beyond the lease area. Copy of the google earth image dated 12/06/2023 suggesting mining beyond lease area is annexed here unto as **ANNEXURE-4**.

8. It is further submitted that the 1000year old **Udaygiri Buddhist Monastery**, an Archeological Survey of India (ASI) protected area is at a distance of 3 K.M. from the site in question and due to illegal and uncontrolled mining over the site in question the ASI protected site is also getting badly affected and the State Authorities are not taking any action to protect that site. Needless to say, that the Udaygiri Stupa is also the part of Range of the hill where the quarrying activities going on, Copy of the google earth image suggesting the ASI protected site is at a distance of 3 K.M. from the quarry in question is annexed here unto as **ANNEXURE-5**.
9. It is not out of place to mention here that the lessee of the Manduka morrum quarry is supplying morrums to three contractors namely M/s. PSK Infrastructures & Projects Pvt. Ltd., M/s Rajbir Constructions and M/s Agrawal infrabuild who are engaged in the work of Widening and strengthening of NH-53 from Chandikhol to Paradeep a stretch of 78 K.M. from existing Four Lane to Eight Lane Paved Shoulder standard in the State of Odisha and their requirement is 50.000 cum each though the **lessee has a permission for extraction of 3000 cum/Annum. Surprisingly, the lessee**

is supplying the contractors their requirement by illegally extracting morrums from the quarry in question.

10. That in the Environmental Clearance letter in condition NO. 9.6 it is categorically mentioned that *“The project proponent shall ensure that no mining activity takes place beyond 6 m below ground level.”*, however **in the present case the lessee has already gone beyond the permissible limit of 6 meter** and the State authorities, SEIAA authorities and SPCB authorities failed to discharge their duties so as to prevent the lessee from mining beyond the permissible depth of 6 meter. Photographs of the quarry in question also suggests the lessee has gone beyond the permissible depth of 6 meter. Copy of the photographs is annexed here unto as **ANNEXURE-6.**

11. It is further submitted that the Environmental Clearance letter in **condition No. 9.11**, it is categorically mentioned **that no transportation of the minerals shall be allowed on any road passing through village/ habitation without prior explicit permission. However in the present case all the mineral loaded vehicles are passing through the village road without having any valid permission from the competent authorities.**

12. It is not out of place to mention here that, the overloaded heavy vehicles passes through **Manduka Village, Charinangal and Manduka Primary School** where in the school going children are threaten because of the movement of the vehicles. Apart from this the dust pollution and sound

pollution because of transportation by trucks inside village making the life of villagers miserable. The vehicles also used to ply during the night.

13. It is further submitted that the lessee of the quarry is not maintaining the safety zone and buffer zone and mining is being done in an unscientific manner.

14. That in the Environmental Clearance letter dated 13/05/2021 in condition No. 9.13 it is specifically mentioned that *“The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks”* however in the present case mineral carrying vehicles are not covered with tarpaulin for which dust is being generated during plying of the vehicles. Photographs of the vehicles not covered with tarpaulin during transportation is annexed here unto as **ANNEXURE-7**.

15. It is not out of place to mention here that in the Environmental Clearance letter dated 13/05/2021 in condition No. 9.22 it is specifically mentioned that *“It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha/SPCB, Odisha/ Regional Office of the MoEF& CC, Bhubaneswar, in hard and*

soft copies on 1 day of January, April, July, October of each calendar year failing which EC is liable to be revoked.” However in the present case no such quarterly compliance report has been filed by the Project proponent and no action has been taken by the SEIAA authorities for violating this condition.

16. It is further submitted that in the Environmental Clearance letter dated 13/05/2021 in condition No. 9.24 it is specifically mentioned that “The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports” however in the present case the **Tahasildar has not taken any action to monitor the compliance of Environmental Clearance conditions by the lessee/ project proponent.**

17. It is further submitted that the villagers have already approached the Hon’ble High Court of Orissa vide **W.P.(C) No. 15423 of 2025**, and in the said matter the state Govt. has also assured the Hon’ble High Court to take proactive action against the illegal mining and **made a statement that one agency has been assigned to assess the quantum of mining.** However as of now **no action has been taken against any illegal miners and the illegal mining in violation of norms continues as on date.** Copy of the

order dated **09/09/2025** passed by **Hon'ble High Court** of Orissa is annexed here unto as **ANNEXURE-8**.

18. That the villagers again on dated **07/11/2025** and sent on dated **14/07/2025 to all the concerned authorities** ventilating the issue of illegal mining carried out by the Private Respondent. However the concerned authorities did not act upon the representation of the villagers and such inaction of the concerned authorities suggests they are in nexus with the lessee and promoting illegal mining. Copy of the representation dated **07/11/2025** sent on dated **14/11/2025** is annexed here unto as **ANNEXURE-9**.

19. It is pertinent to mention here that the Applicants on dated **01/12/2025** made a chart of vehicles that use to carry minerals from the quarry in question from **10.18 A.M** to **14.23 P.M** in between these hours **26 No.** of vehicles came out of the quarry carrying morrum and each of the vehicles have carrying capacity of **14 CM**. A bare calculation of the vehicles constitutes an amount of **364(26No. of vehicles X 14 CM of carrying capacity = 364CM of morrum)** CM of morrum coming out of the quarry in **4hours** and **91 CM** of morrums are being transported in every hour. If **12 hours** is considered as working hour then **Approximately 1092 CM of morrum is being mined and transported every day**. And the permitted quantity of the lessee is **only 3000 cum/ annum**, if in the same manner the lessee is extracting the morrums from the quarry in question then within **3**

days the permitted quantity will be exhausted. Copy of the list of vehicles and passing time prepared by the Applicants is annexed here unto as **ANNEXURE-10.**

20. It is further submitted that in the Environmental Clearance letter dated 13/05/2021 in condition No. 9.23 it is specifically mentioned that “The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.” However in the present case the project proponent is not taking any necessary measures **and mostly transporting illegally during nights for which the local residents are suffering a lot.** Copy of the photographs suggesting the lessee is transporting minerals during night is annexed here unto as **ANNEXURE-11.**

21. It is humbly submitted that because of the illegal deep quarrying the water that use to flow from upper elevation to the agricultural land is being obstructed in the quarries and the villagers are facing water scarcity for their agricultural land. Further illegal quarry has resulted in felling thousands of cashew trees and destroyed the forest and environment of the locality. Because of the illegal laterite quarries the government is losing its revenue in Crores of Rupees and the environment is severely impacted. These animals are severely affected as their grazing grounds are being illegally mined out and at times the animals are being trapped in the deep quarries.

22. That, the Tahasildar and Mining Officer did nothing such as Seizure of vehicle engaged in transporting of minerals, criminal prosecution for Theft. On the contrary, the enforcement authorities, remained silent by collecting a mere nominal amount of penalty occasionally which establishes their connivance with the offenders of such crime
23. That the Tahasil authorities have obligation to ensure implementation of laws & entrusted to protect govt. assets but in this case the concerned authorities have grossly failed to discharge their duty. They never filed any complaint or filed any FIR with police station or exercise their power to desist an offender from unauthorized extraction of minor minerals.
24. That in order to check the illegal mining, Government of Odisha has come out with a guideline dated **26/04/2019** where in instructions for prevention of illegal mining of minor minerals issued from time to time. The instructions include robust monitoring mechanism, **revenue and police administration shall seize the machine and vehicles, criminal proceedings**, temporary check gates, squads should be constituted, technical support of ORSAC may be taken for satellite based monitoring, all complaints of unauthorized quarrying be inquired by Sub-Collector/Tahasildar **within 72 hours and** prompt remedial measures be taken and monthly review of violation cases are suggested in the guideline and none of the points have been followed by the District Administration

and Tahasildar. Copy of the Revenue department letter dated 26/04/2019 is annexed here unto as **ANEXURE-12**.

25.Hence the lifting of laterite stone from all the afore mentioned sources are illegal and warrants appropriate action by the concerned Tahasildar to the extent of seizure of vehicles, criminal proceedings against the person concerned and prohibiting the persons from lifting the morrum. Further, collecting the royalty and allowing the miners to go on further quarrying is not sufficient and deterrent too. It is submitted that no deterrent action has been taken till date, though the Govt. Circular of 26/04/2019 says action has to be taken within 72 hours (3days).

26. That the Revenue and Dissaster Management, Odisha has come out with the resolution dated 28th June 2018 to adopt the technologies to check the illegal mining and responsibilities of authorities to be fixed for failure to curb illegal mining, but no action has been taken as on date. In fact, the authorities who has duty to check illegal mining are becoming partner in the crime to loot illegal minerals and thereby causing the loss to state exchequer and damage to environment.

27.That Hon'ble NGT in OA 83 of 2022 has directed the Director of Geology to measure the illegal laterite stone and Morrum quarries in Mayurjhalia Mouza. Pursuant to the direction, Geology department with help of ORSAC and Mining Consultant, a detailed scientific measurement was carried out.

28. That in Original Application No 54 of 2018, Hon'ble Tribunal vide order dated 24th Dec 2021, has directed the Home Secretary, Government of Odisha to constitute a **Special Task Force** to look into the illegal morrum and laterite mining in Nijigarh Tapang Panchayat of Khordha District. The relevant para 7 of the order is reproduced as follows

“Para-7: In view of above, we direct Home Secretary, DGP and Chairman, State PCB, Odisha to hold a joint meeting within two weeks and constitute an appropriate Special Task Force (STF) to consider registering a criminal case for investigation of the crime in question to identify the violators and bring them to justice. Apart from such action, there is need for further preventive and remedial action for protection of environment and enforcement of environmental laws, including recovery of compensation and restoration measures. A joint Committee comprising of MoEF&CC (Regional Office at Bhubaneswar), CPCB, State PCB, SEIAA, Odisha and District Magistrate, Khurda may meet within two weeks to plan remedial action in this regard. The State PCB will be the nodal agency for coordination and compliance. The Committee may undertake visit to the site, interact with the stakeholders and plan further action. The Committee may also ascertain the identity of the law violators in coordination with the investigators or otherwise and proceed against them for enforcement of environmental norms, including action of stopping the illegal mining. It may furnish its

action taken report within four months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may also be uploaded on the website of CPCB to enable any of the parties to file response thereto.

List for further consideration on 25.04.2022”

29. That the Hon’ble Tribunal in Original Application No. 837/2018 vide order dated 31/07/2020 (**Sandeep Mittal vs MOEFCC**) in Para 2 there was flagrant violation of conditions of Environmental Clearance and adequate monitoring was not taking place, vide order dated 30.10.2018, the Tribunal observed that compliance of conditions of Environmental Clearance must be monitored on periodical basis, **at least once in a quarter**. Accordingly, the Ministry of Environment, Forest and Climate Change (MoEF&CC) was directed to review and strengthen the mechanism for the purpose and furnish a report.

Para3. The matter has thereafter been considered on several dates including 29.04.2019, 23.07.2019 and 22.11.2019. It has been repeatedly found that the mechanism for monitoring environmental norms is inadequate, as a result of which there is rampant violation of Environmental Clearance (EC) conditions, as noted by this Tribunal in several cases. The Tribunal also noted the observations in the Judgments of the Hon’ble Supreme Court in T.N. Godavarman Thirumulpad Vs. Union of India & Ors. (2014) 4 SCC 61 and Lafarge

Umiam Mining Private Limited Vs. Union of India, (2011) 7 SCC 338 that power of the regulator under Section 3(3) of the Environment (Protection) Act, 1986 is **coupled with duty and there is a need for effective monitoring mechanism**. The Hon'ble Supreme Court also observed that there is poor monitoring and there are huge gaps in laying down of conditions and enforcement thereof. Such observations have also been made by the Comptroller and Auditor General of India (CAG), pointing out deficiencies on this aspect.

30. That Section 4 of *The Orissa Minerals (Prevention of Theft, Smuggling and other Unlawful Activities) Act, 1988* **Restriction on possession, storage, etc. of minerals states that** “No person shall-

(i) possess, store, sell, trade in or otherwise deal with any mineral except under and in accordance with terms and conditions of a licence: or

(ii) transport or remove any mineral from any place except under and in accordance with the terms and conditions of a permit.”

And Further Section 12 of the Act Prescribes the Penalty such as - (1) Whoever fails to comply with or contravenes any of the provisions of this Act or the rules shall, on conviction, be punishable with imprisonment for a term which may extend to two

years or with fine which may extend to ten thousand rupees or with both.

23. That Section 51 provides for Penalties:— (1) (i) Whenever any person is found extracting or transporting any minor mineral or on whose behalf such extraction or transportation is being made otherwise than in accordance with these rules, **shall be presumed to be a party to the illegal extraction or removal of such minor minerals and every such person shall be punishable with simple imprisonment for a term which may extend to two years or with fine which may extend to five lakh rupees or with both and in case of a continuing contravention, with an additional fine which may extend to five thousand rupees for every day during which such contravention continues after conviction for the first such contravention.** (ii) The Collector or Sub-Collector or Tahasildar or Director or Joint Director or Deputy Director or Mining Officer or Senior Inspector of Mines or Divisional Forest
24. That despite of the provision for criminal prosecution which upon conviction will end in two-year imprisonment, the Tahasildar took no deterrent measures for which mafias are encouraged and the offender to continue with the illegal mining.

25. That Extraction of Minor Minerals without prior Environment Clearance is an offence under Section 15 of the Environment Protection Act 1986 **and same is reproduced as follows**

“(1) Whoever fails to comply with or contravenes any of the provisions of this Act, or the rules made or orders or directions issued thereunder, shall, in respect of each such failure or contravention, be punishable with imprisonment for a term which may extend to five years or with fine which may extend to one lakh rupees, or with both, and in case the failure or contravention continues, with additional fine which may extend to five thousand rupees for every day during which such failure or contravention continues after the conviction for the first such failure or contravention.

(2) If the failure or contravention referred to in sub-section (1) continues beyond a period of one year after the date of conviction, the offender shall be punishable with imprisonment for a term which may extend to seven years.”

- 31.**That District Collector is the authority under the Environment Protection Act 1986 to initiate criminal prosecution under Section 19 of Environment Protection Act 1986 and the District Magistrate, Khordha in the present case failed to discharge the duties and hence the Hon’ble Tribunal may call for a satisfactory reply and direct the Chief Secretary for necessary action to that effect.

32. That while upholding the Criminal Prosecution in an illegal sand mining case namely Jayant Etc Vs State of Madhya Pradesh, Criminal Appeal No 824-825 of 2020, Hon'ble Supreme Court on 3rd December 2020 has opined that the violators cannot be permitted to go scot free on payment of penalty only. There must be some stringent provisions which may have deterrent effect so that the violators may think twice before committing such offences and before causing damage to the earth and the nature.

GROUNDNS

- A. That the illegal quarries by the private respondent resulted in abandoned pits and same is endangering life and livestock of local residents
- B. That the Petitioners and other residents of locality have a right to Clean Air and Water which is guaranteed by expanding the scope of Article 21 of Constitution of India and same has been violated.
- C. That the ongoing illegal quarrying destroying the local ecology is against the spirit of Article 48A and 51A(g) that mandates for protection of environment
- D. That the present illegal quarrying is against the principle of Precautionary Principle.
- E. Mining beyond lease area is illegal and violation of conditions of Environmental Clearance and Consent to Operate

LIMITATION

That there is a subsisting cause of action because of the ongoing illegal quarrying activity on day to day basis and inaction of state respondents

pursuant to the complaint dated 07/11/2025, hence the application is not barred by limitation

INTERIM PRAYER

Hon'ble Tribunal may please to direct the District Collector Khordha to immediately stop the Morrum quarrying in Manduka of Darpan Tahasil pending final disposal of the Original Application

PRAYER

The Hon'ble Tribunal may please to consider to pass the following directions.

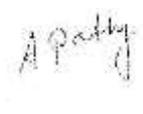
- I. Direct the SEIAA and SPCB to withdraw the environment clearance and CTO for violation of EC conditions and non-filing of quarterly environment compliance report
- II. Show cause the SEIAA and SPCB authority for inaction despite of complaint dated 07/11/2025 and fix the responsibility of the erring officer
- III. Direct the Deputy Director of Mines to assess the quantum of morrum excavated illegally and its market value, **cost of restitution and environmental compensation and recover from the same from the private respondent and prosecute the lessee for illegal mining**
- IV. Fix the accountability/responsibilities of the concerned Govt. authorities for their inaction and wilful dereliction of duties causing loss to the state exchequer and damage to the environment
- V. Pass such other orders/directions as may be deemed fit and proper in the bonafide interests of justice.

And for this act of kindness, the petitioners as in duty bound shall
ever pray.

Bhubaneswar

By the Applicant Through

19/12/2025

S. Pami  

ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.- OF 2025

IN THE MATTER OF:

SANJIB SAMAL AND ANOTHER ... APPLICANTS

VERSUS

STATE OF ODISHA AND OTHERS.... RESPONDENTS

AFFIDAVIT 19 DEC 2025

I, Sanjib Samal, aged about 35 years, S/o- Sukadeb Samal, At- Guljarnagar Patana, Po- Darpanigarh, Dist- Jajpur, Pin- 755044, Odisha do hereby solemnly affirm, and declare as under:

1. That I am the Applicant No.1 in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have been authorized by co- Applicant to file this affidavit.
3. That I have read over the contents of the accompanying Original Application and the same is true and correct and is drafted on my instruction.

Sanjib Samal,
DEPONENT

VERIFICATION

Verified on this 19 day of DEC 2025 at Patna that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By
Apadyo 10/12/23
Advocate

Sanjib Samal,
DEPONENT



The above named deponent(s) being duly identified by Sri *S.P. Ray* Advocate, Bhubaneswar appears before me on 19 DEC 2025 at Patna A.M./P.M. 5 o'clock on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief

Janmejayaraj Ray
NOTARY, GOVT. OF ODISHA
Bhubaneswar
REGD. NO. ON-86/2012
Mob No-7978581217

Deponent(s) Notary, Bhubaneswar



सत्यमेव जयते

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A.20/05/2021

135

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2540669, E-mail-seiaaorissa@gmail.com

Letter No 1300/SEIAADt. 13.05.2021

File No. SEIAA-1137/01-2021

To

The Tahasildar, Darpan,
Tahasil-Darpan
Dist-Jajapur

Sub: Proposal of Tahasildar, Darpan for mining of morrum from Manduka Morrum Quarry over an area of 12.00Ac or 4.856Ha at village-Manduka, Tahasil-Darpan, District-Jajapur -Environmental Clearance reg.

Ref: SEIAA File No: SEIAA-1137/01-2021 dt. 04.01.2021

Sir,

This is with reference to the application dated 04.01.2021 for grant of environmental clearance (submitted in the offline mode) for the proposed activities mentioned above.

2. [The application has been submitted in the offline mode because there is no provision at present for filing EC application for such cases (minor mineral extraction involving area less than or equal to 5ha; i.e., B2 category project) in the online mode before SEIAA in the PARIVESH portal. The relevant application Form-IM does not appear on the screen of the said portal when EC application is to be filed to SEIAA]. The applicant has submitted the application in Form-I, i.e. the Form in which applications for minor mineral projects were being submitted upto the year 2016 before SEIAA. The Form-I does not contain some of the situational information relating to environmental sensitivity, but much of the required information has been submitted by the applicant in the Checklist and also in the PFR.

3. The application in Form-I is supported by other necessary documents, namely the PFR, DSR, EMP, D.L.C., Approved Mining Plan and Checklist.

4. The proposed activities in a nut shell are as follows: -
- a. This is a proposal for mining of morrum from **Manduka Morrum Quarry** located at **Village-Manduka, Tahasil- Darpan, District-Jajapur, Odisha** over lease area of 12.00Ac or 4.856Ha.
 - b. The mine area is a part of the Survey of India Toposheet No. 73L/2 & 73L/6 bounded by Latitude: 20°38'32.71" N to 20°38'23.24" N and Longitude: 86°14'12.48"E to 86°14'23.98" E.
 - c. The mining lease is an identified sairat source in the DSR. The Manduka Morrum Quarry sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar, Darpan for a lease period of 5 years.
 - d. The mining plan of the mining project prepared on behalf of Tahasildar, Darpan has been approved by Director Geology, Bhubaneswar on 09.12.2020.
 - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is **2,48,232 cum** of morrum.
 - f. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mine located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
 - g. The Tahasildar, Darpan, Jajapur has issued D.L.C. certificate vide their letter no. nil dated 14.12.2020 has submitted that the proposed quarry is situated on non-forest land, even after verification of the DLC report.
 - h. As per the approved mining plan, it is observed that morrum from the quarry will be extracted by semi mechanized method with annual extraction of morrum not exceeding **33,721 cum** (maximum production capacity) during the valid lease period.
5. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5 ha).
6. The proposal is duly appraised by the SEAC in its meeting held on 16.03.2021 & 30.03.2021. The SEAC has submitted the appraisal report and recommended for grant of EC, vide their letter no. 294/SEAC-Misc-02 dated 31.03.2021.
7. The Environmental Clearance (EC) is accordingly granted to the proposed activity of morrum mining subject to the following conditions and stipulations. The EC

shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

8. The Tahasildar, Darpan who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent (lessee).

9. Stipulated Conditions:

- 9.1 Demarcation of the quarry lease area by posting durable concrete pillars of 1m height above ground is a must prior to starting the quarry operation.
- 9.2 Maximum quantity of quarry material that can be permitted by the lessor to be removed from the quarry area is 33,721Cum in a full year (January to December) and total production from the quarry shall be 1,68,605Cum during the valid lease period of five years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 9.3 Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. **This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.**
- 9.4 No mining shall be carried out in the vicinity of natural /manmade archeological sites.
- 9.5 It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures. Pursuant to Hon'b'e NGT in its Order dated 21.07.2020 in OA No-304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala and to comply with the direction made therein "No stone quarry without involving blasting will be operated within 100m (minimum distance criteria) from Residential/public buildings, inhabited sites, other location, etc".
- 9.6 The project proponent shall ensure that no mining activity takes place beyond 6 m below ground level.
- 9.7 It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
- 9.8 Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 9.9 The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
- 9.10 Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No. 114/2014 in the matter Common Cause vs Union of India, the mining lease



holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

- 9.11 **No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.** Transportation of minerals through existing rural roads can be allowed only by the concerned State Govt. Department/Gram Panchayat and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- 9.12 Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 9.13 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- 9.14 The project proponent shall take all precautionary measures during mining operation for conservation of flora and fauna. The PP shall plant and nurse a minimum of 1000 numbers of saplings of native species along the approach roads, safety zone of lease area and in community areas in consultation with the Gram Panchayat. The PP shall submit real time photographs on latitude longitude grid at six monthly intervals to monitor the status of the plantation.
- 9.15 Water spray should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation of the mineral.
- 9.16 A scheme for disposal of waste generated shall be prepared and faithfully implemented. The sites where tree plantation shall be raised must be specified and protection measures for the saplings planted have to be undertaken by the project proponent.
- 9.17 Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- 9.18 Permanent barricading/barbed wired fencing of the mining lease area site shall be done after completion of mining activities to prevent any danger for stray animals and human habitations from accidents.

- 9.19 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine. Filling of the ditch by fly ash is to be ensured by the lessee, as also fencing the area, guard wall for safety of cattle & traffic.
- 9.20 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 9.21 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 9.22 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF & CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
- 9.23 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.24 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
- 9.25 The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.26 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
- 9.27 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 9.28 The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 9.29 **The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only**

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after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.

- 9.30 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.31 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 9.32 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 9.33 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.




Member Secretary

Memo No 1301/SEIAA /Dt. 13.05.2021

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur / Sub Collector, Jajpur / Tahasildar, Darpan for Information and necessary action.
7. Guard file for record.




Member Secretary



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

File No. SIA/OR/MIN/295533/2022

Dated nd 02 January, 2023.
Bhubaneswar

To

Sri Haraprasad Senapati
At-Plot No. 157,
Bapuji Nagar, Bhubaneswar,
Dist-Khordha

Sub: Proposal for Transfer of Environmental Clearance of Manduka Morrur Quarry over an lease area 12.00 acres or 4.856 ha at village-Manduka, Tahasil-Darpan, Dist-Jajpur from the name Tahasildar, Darpan to Sri Haraprasad Senapati-reg.

Ref: (i) EC letter no./EC identification no. 1300/SEIAA dated 13.05.2021
(ii) Tahasildar, Darpan letter no. 6214/Sairat dated 16.12.2022
(iii) Online Application no. SIA/OR/MIN/295533/2022 dtd.23.12.2022

Sir,

This has reference to your online application no. SIA/OR/MIN/295533/2022 dated 23.12.2022, wherein you have requested for transfer of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC identification No. 1300/SEIAA dated 13.05.2021 issued earlier in favour of Tahasildar, Darpan, Dist- Jajpur.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 104th meeting held on 30.12.2022 in accordance with the Para-11 of the EIA Notification, 2006 as amended from time to time and the following points are noted;

(i) As submitted by the Tahasildar, it is noted that EC was obtained Manduka Morrur Quarry for a period of 5 years in favour of Tahasildar, Darpan vide the above-mentioned EC letter under reference. Now, the said sairat source has been leased out by Tahasildar to the successful bidder (lessee) for a lease period of 5 years. Hence, the Tahasildar has requested for transfer of EC in favour of Sri Haraprasad Senapati, who is the successful bidder in this case for operationalization of the sairat source under the provision of OMMC Rules, 2016.

(ii) Documents submitted for EC Transfer;

- Form No. 7 for transfer of Environmental Clearance,
- Letter no. 6214/Sairat dated 16.12.2022 of Tahasildar, Darpan to Sri Haraprasad Senapati as the successful bidder for Manduka Morrur Quarry.
- Cyber Treasury e-challan no. 3381F192BE dated 23.12.2022 for Rs. 1000/- towards scrutiny fee,
- Undertaking for accepting the terms and conditions in the original EC.



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

3. Transfer of Environmental Clearance (EC) of Manduka Morrum Quarry issued vide SEIAA, Odisha EC letter/EC identification no./EC identification no. 1300/SEIAA dated 13.05.2021 is allowed in favour of Sri Haraprasad Senapati the successful bidder for the said quarry for an annual extraction quantity of 33721 cum/annum. The other stipulated terms and conditions of the original EC initially granted remains same subject to satisfactory compliance to all the stipulated terms and conditions of EC along with additional stipulated conditions mentioned below;
- (i) **Undertaking:** The PP shall submit an undertaking in the Form of an Affidavit in a non-judicial stamp stating that they will comply with the conditions stipulated in the original Environmental Clearance issued for the project vide SEIAA, Odisha EC letter/EC identification no. 1300/SEIAA dated 13.05.2021.
 - (ii) **Boundary Demarcation:** - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empaneled agency of ORSAC.
 - (iii) **Digital Map:** -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar shall be submitted to SEIAA, Odisha through email at seiaaodisha@gmail.com.
 - (iv) **Intimation of EC transfer:** - The copies of the EC transfer order shall be sent to the Sarpanch(s) of the concerned Gram Panchayat(s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt.
 - (v) **Tree Plantation:** - Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for avenue plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,25,000/- with the respective District Environment Society for raising 500 plants of native species within 2 years in a suitable location adjoining to quarry.
 - (vi) **State EMF Fund:** - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.
4. The Tahasildar, Darpan shall ensure that the above six additional conditions be complied with by the lessee before start of any mining operations and submitted compliance report to SEIAA, Odisha through email at seiaaodisha@gmail.com within 06 (six) months from date of issue of transfer of EC falling which the EC stands automatically revoked. In

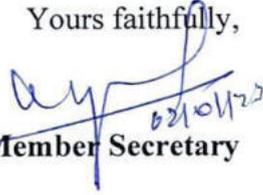


**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

Yours faithfully,

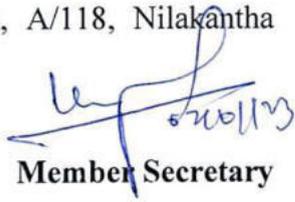

 02/10/22
Member Secretary

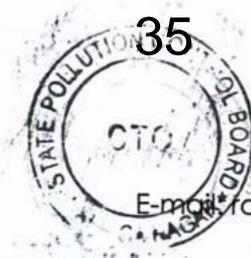
Encl: Copy of the Original EC

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. Copy to the Collector/Sub Collector, Jajpur and Tahasildar Darpan for information and necessary action.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.




Member Secretary



Tel : 06726-221153

E-mail: ospcb.kalinganagar@ospcbboard.orgWebsite: www.ospcbboard.org

REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
At Dhabalagiri, PO: F.C. Project, Jajpur Road
Dist- Jajpur-755020, Odisha

No. 1447 /MQ-02Date 15-04-2025By Regd. Post/E-dispatch/On-line**CONSENT ORDER****CONSENT ORDER NO. 479/RO-SPCB/Kalinganagar/ (APC & WPC)****Sub: Consent to operate U/S 25/26 of Water (P&CP) Act, 1974 and U/S 21 of Air (P&CP) Act, 1981.****Ref: Your online Application No. 6341008 & this office consent to operate order issued vide letter no. 1683, dtd. 19.04.2024.**

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mine : **M/s. Manduka Morrum Quarry**Name of the Occupier & Designation: **Sri Hara Prasad Senapati, Lessee.**Address : **At. Manduka Mouza (Over Plot No.3611 of Khata No. 1349) measuring an area 12.00 Acres (4.856 Ha) under Darpan Tahasil, Dist. Jajpur**This consent order is valid for the period up to **31.03.2026**.

This consent to operate is granted based on Environmental Clearance issued by SEIAA letter no. 1300/SEIAA dtd. 13.05.2021 and SIA/OR/MIN/295533/2022 dtd. 02.01.2023 & subjected to validity of EC & lease period.

This consent order is valid for the product quantity, specified outlets, discharge quality and quality, specified chimney/stack, emission quantity and quantity of emissions as specified below. This consent is granted subjected to the general and special conditions stipulated therein.

A. Details of Products to be Manufactured:

Sl. No.	Product	Quantity (in m ³)/Annum
1.	Extraction of Morrum	3000 m ³



CONSENT ORDER

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of dis-charge KLD or KL/hr.	Prescribed standard			
			pH	TSS mg/l	COD mg/l	BOD (mg/l) (3 days at 27°C)
1.	Domestic effluent	Soak Pit via septic tank.				

C. Emission permitted through the following stack subject to the prescribed standard.

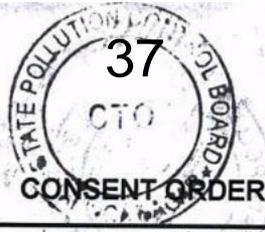
Chimney Stack No.	Description of stack	Stack height(m)	Quantity of emission	Pre-scribed Standard		
				PM ₁₀	SO ₂	NO _x

D. Disposal of solid waste permitted in the following manner

Sl. No	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site
1	Over burden/ top soil	As per mining plan	-	-	-	Shall be stored as per approved mining plan

E. GENERAL CONDITIONS:

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The mine/industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.



5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
a) Industrial cooling, spraying in mine pits or boiler feed, b) Domestic purpose, c) Process.
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.



31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 60 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

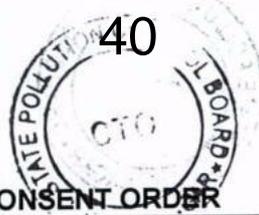
1. The applicant shall analyse the emissions every month for the parameters indicated in TABLE .B & C as mentioned in this order and shall furnish the report thereof to the Board by the 10th of the succeeding month.
2. The applicant shall provide and maintain at his own cost three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-Monoxide and monitor the same once in a day/week/fortnight/month. The data collected shall be maintained in a register and a monthly extract be furnished to the Board.
3. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily reading shall be recorded and the extract sent to the Board once in a month.
4. The applicant shall forward the following information to the Member Secretary, State Pollution Control Board, Orissa, Bhubaneswar regularly.
 - a. Report of analysis of stack monitoring, ambient air quality monitoring meteorological data as required every month.
 - b. Progress on planting of trees quarterly.
5. The applicant shall install mechanical composite sampling equipment and continuous flow measuring / recording devices on the effluent drains of trade as well as domestic effluent. A record of daily discharge shall be maintained.
6. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a. Performance / progress of the treatment plant.
 - b. Monthly statement of daily discharge of domestic and/or trade effluent.

**7. Non-compliance with effluent limitations**

- a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
- i) Causes of non-compliance
 - i) A description of the non-compliance discharge including its impact on the receiving waters.
 - ii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iii) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - iv) Steps to be taken by the applicant too prevent the condition of non-compliance.
- b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
- c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
8. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approval laboratory every month for the parameters indicated in Part-D and shall submit in duplicate the report thereof to the Board.
9. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalis arbitrarily and utilizing poles for stirring etc. should not be resorted to.
10. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for;
Rotation of crops
Change of point of application of effluent on land
A portion of land kept fallow.
11. The adoption of these would avoid soil becoming sick or slate, the industry may ensure this in consultation with the Agriculture Department.
12. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the royats in the surrounding areas as a result of discharge of sewage or trade effluent if any.
13. Proper housekeeping shall be maintained by a dedicated team.
14. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned. Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.

F. SPECIAL CONDITIONS:

1. The accumulated water in the quarry pit, if any during monsoon shall be treated in series of settling tanks before discharge to natural drainage systems.
2. Garland drain shall be constructed on the hill slope and shall be channelized to settling tanks for treatment of runoff.
3. The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpile areas and other dust generating areas to control fugitive dust emission.
4. The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid open defecation and unhygienic condition in the surrounding area.
5. Wet drilling method shall be adopted to control dust emission. Delay detonator and shock tube initiation system for blasting shall be adopted so as to reduce dust emission.

**CONSENT ORDER**

6. Vehicles hired for transportation of minor mineral from the site shall be in good condition and shall have PUC Certificate. Vehicles shall conform to the air & noise emission standards and shall be operated during nonpeak hours.
7. The truck in which mineral is to be transported shall be covered with tarpaulin to prevent spillage and from getting minor mineral airborne.
8. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards.
9. The mine shall abide by the provisions of E (P) Act 1986 and Rules framed thereunder.
10. The mines shall undertake plantation as mentioned in the mining plan.
11. The Lessee shall obtain NOC from CGWA for withdrawal of ground water required for the project, if applicable.
12. The lessee shall undertake that in case of consent fee is revised upward during this period, he/she shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If he/she fails to pay the amount within the period stipulated by the Board, the consent order shall be revoked without prior notice.
13. The Board reserves the right to revoke / refuse consent at any time during this period or to modify / stipulate additional conditions as deemed appropriate in case any violation is observed.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To,

Sri Hara Prasad Senapati, Lessee
M/s Manduka Morrum Quarry
At-Plot no.157, Bapuji Nagar
Bhubaneswar, Dist-Khorda (751020), Odisha

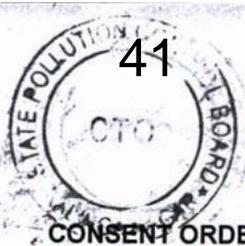
Memo No. 1448 /dt. 15-04-2025

Copy forwarded to:

1. The Member Secretary, SPC Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Jajpur
3. The Dy. Director of Mines (Minor Minerals), Jajpur.
4. Guard File

M. M. Sohan
15/04/25
REGIONAL OFFICER
Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

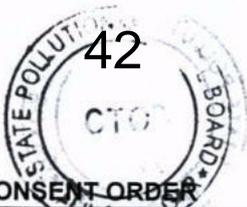
M. M. Sohan
15/04/25
REGIONAL OFFICER
Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur



CONSENT ORDER

GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART –A: EFFLUENTS

Sl.No.	Parameters	Standards			
		Inland surface water	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	-----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	-----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	-----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	-----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



CONSENT ORDER

17.	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighted Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annul *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site, twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be recorded with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days.

Signature Not Verified

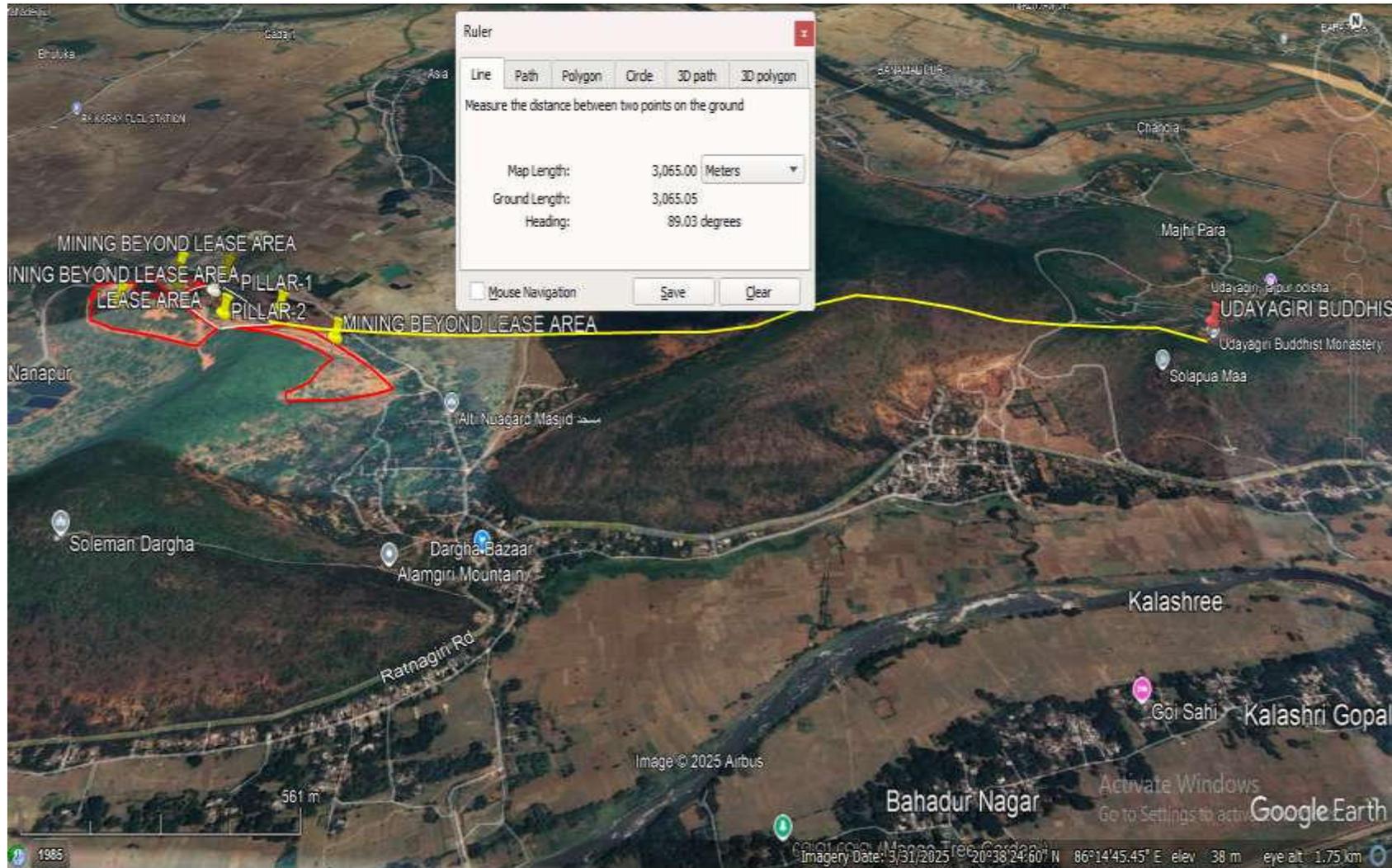
Digitally Signed by : REGIONAL OFFICER KALINGANAGAR

Date: 2025.04.30 21:24:19 IST

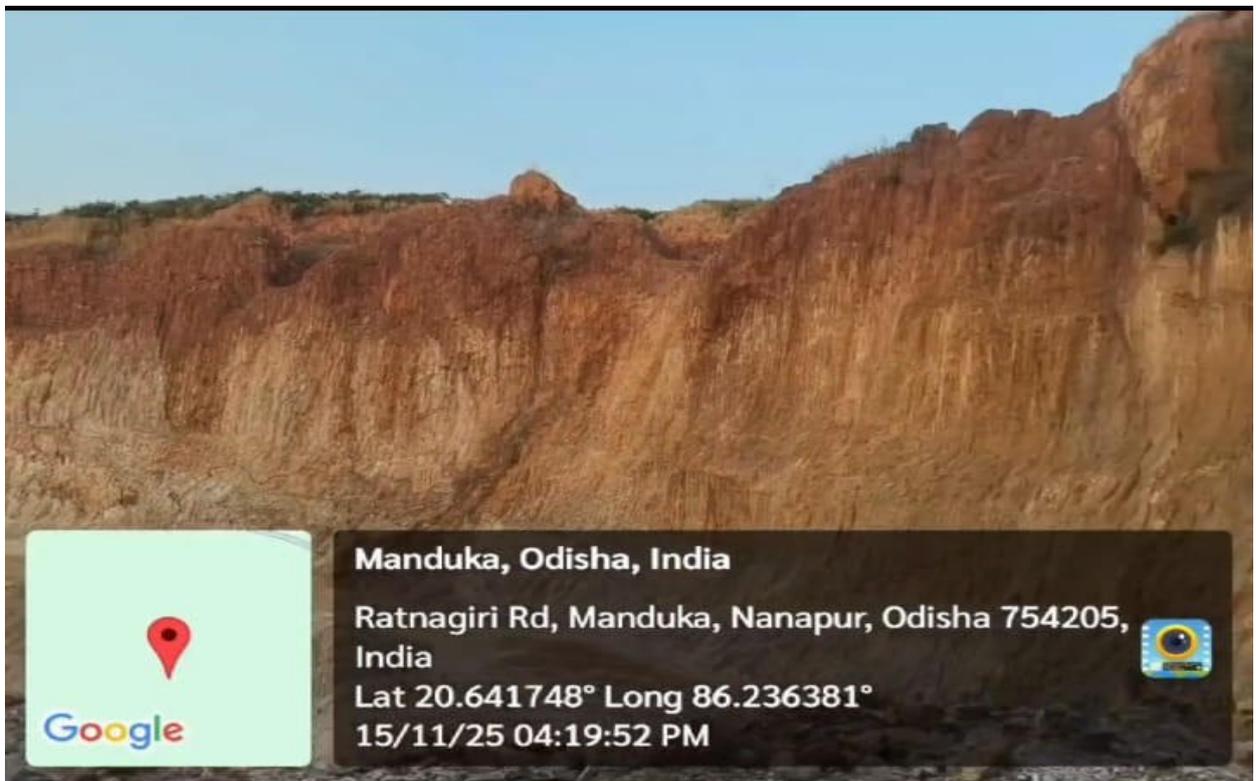
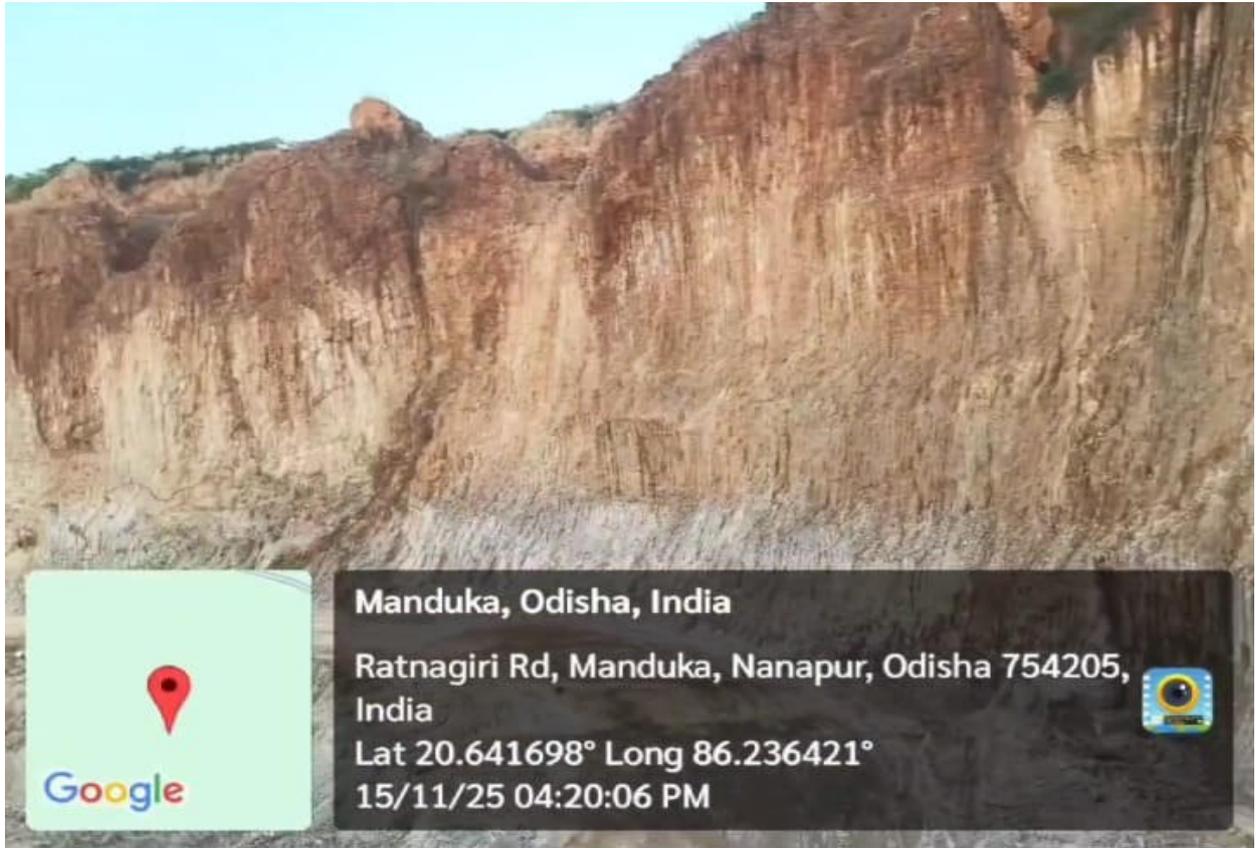
THAT THE BELOW ATTACHED GOOGLE EARTH IMAGE DATED 12/06/2023 SUGGESTS THE LESSEE HAS EXTRACTED MORRUMS BEYOND THE LEASE AREA



THAT THE BELOW ATTACHED GOOGLE EARTH IMAGE DATED 31/03/2025 SUGGESTS THE UDAYAGIRI BUDDHIST MONASTERY IS AT A DISTANCE OF 3 K.M. FROM THE QUARRY IN QUESTION



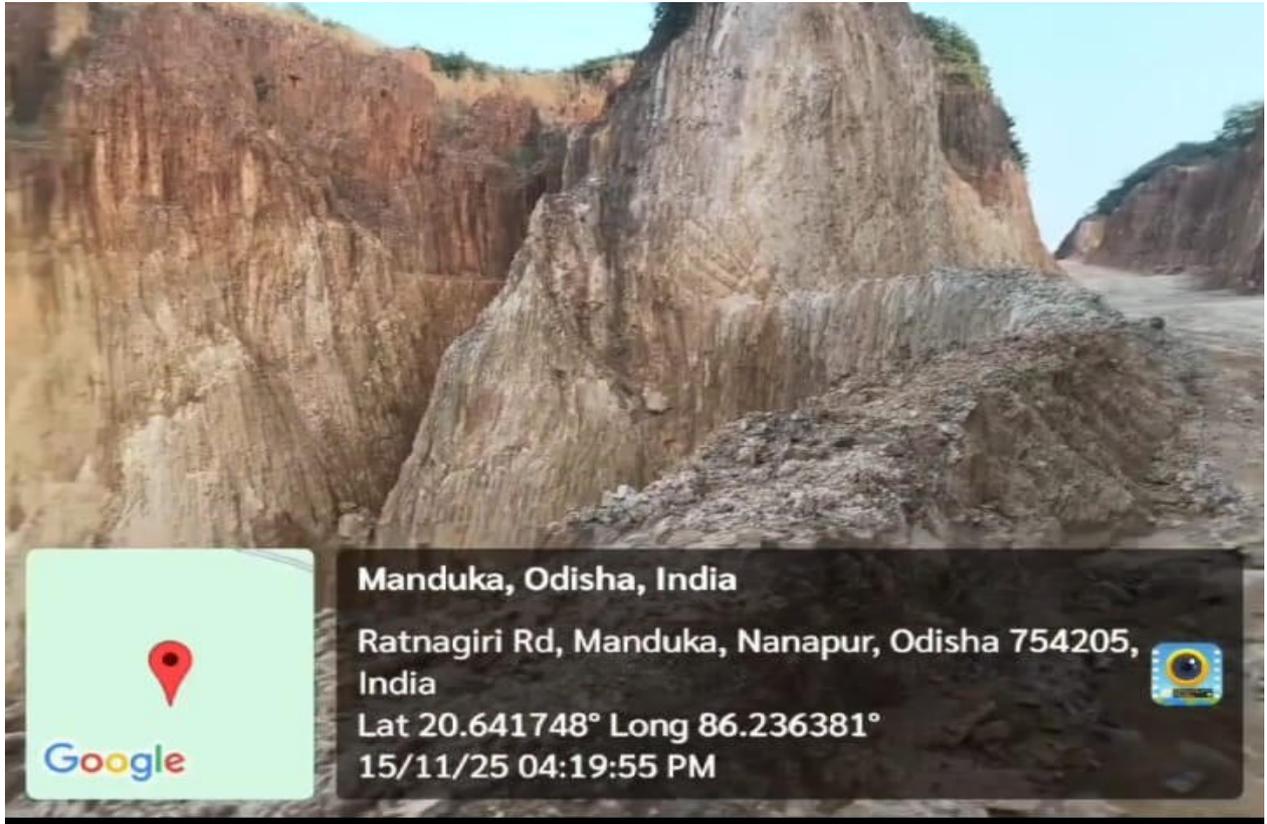
THAT THE BELOW ATTACHED PHOTOGRAPH DATED 15/11/2025 SUGGESTS THE QUARRY HAS GONE BEYOND THE PERMISSIBLE DEPTH OF 6 METER



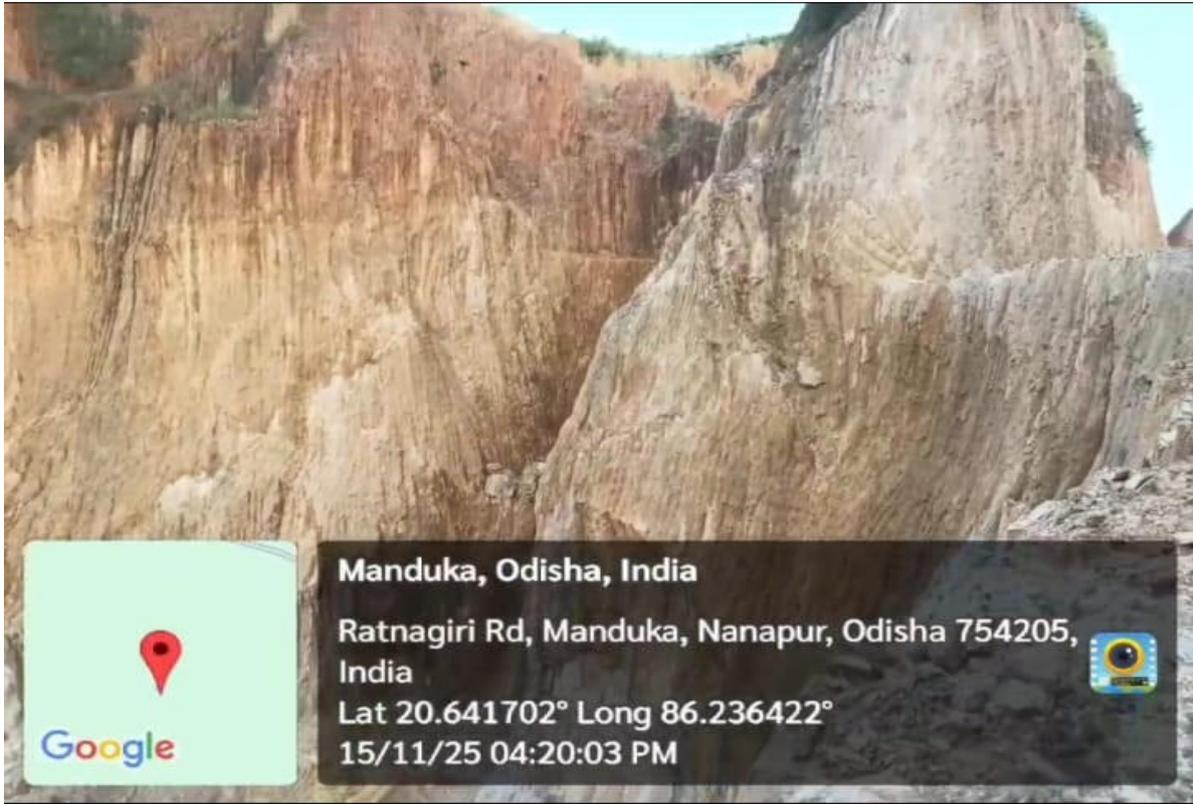
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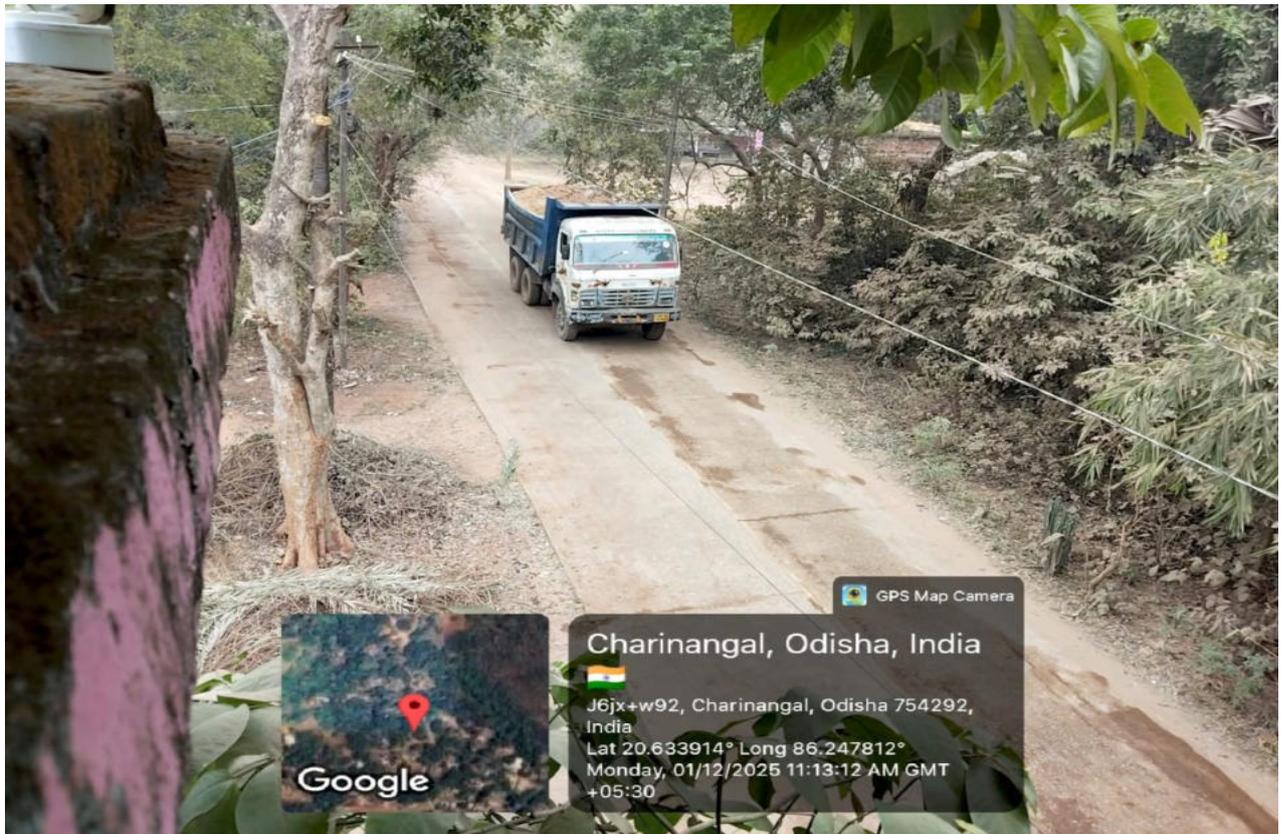
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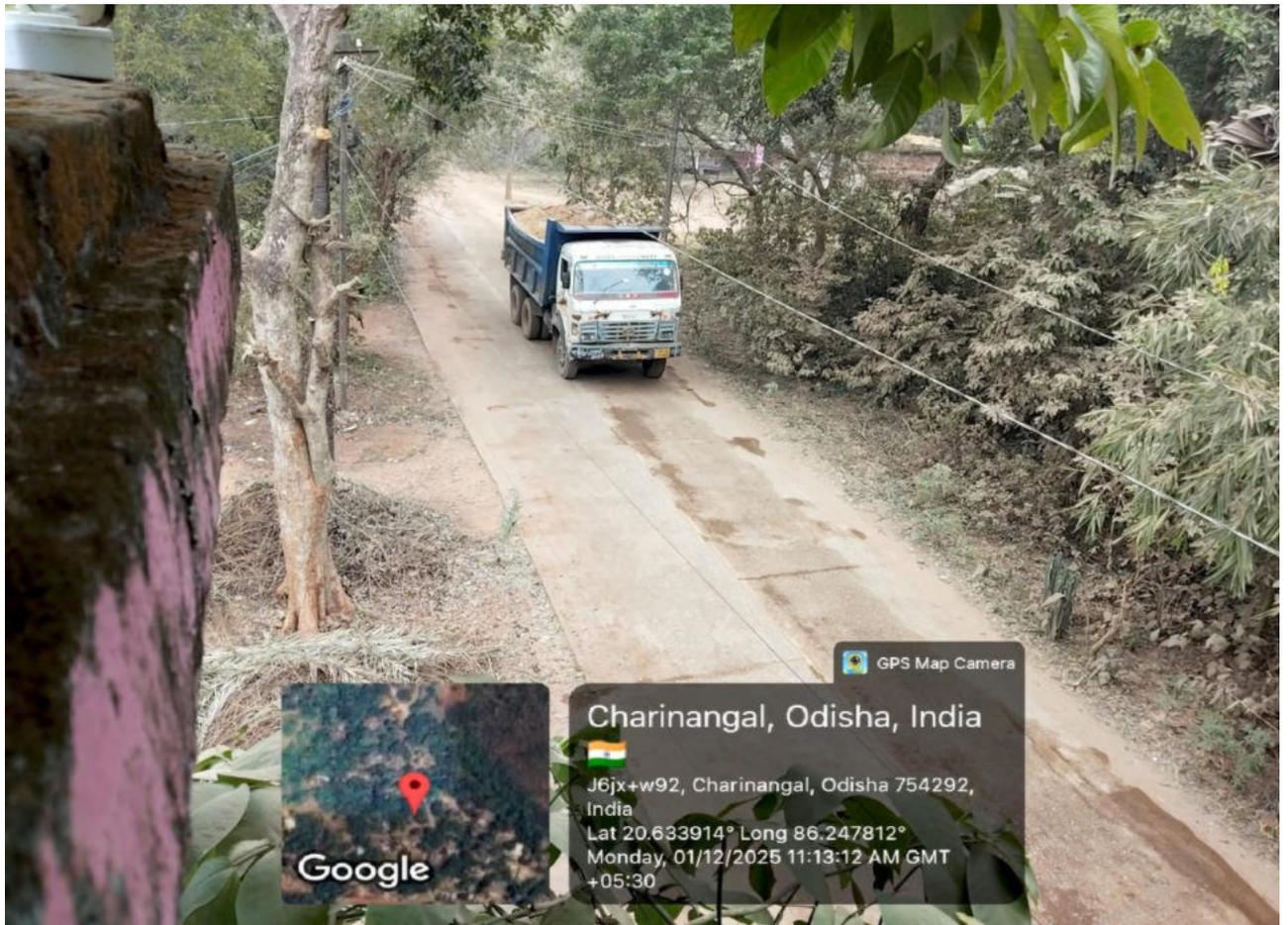
THAT THE BELOW ATTACHED PHOTOGRAPH DATED 01/12/2025 SUGGESTS THE LESSEE IS TRANSPORTING OVER LOADED VEHICLES THROUGH VILLAGE ROAD WITHOUT TARPAULIN COVER



THAT THE BELOW ATTACHED PHOTOGRAPH DATED 01/12/2025 SUGGESTS THE LESSEE IS TRANSPORTING OVER LOADED VEHICLES THROUGH VILLAGE ROAD WITHOUT TARPAULIN COVER



THAT THE BELOW ATTACHED PHOTOGRAPH DATED 01/12/2025 SUGGESTS THE LESSEE IS TRANSPORTING OVER LOADED VEHICLES THROUGH VILLAGE ROAD WITHOUT TARPAULIN COVER



THAT THE BELOW ATTACHED PHOTOGRAPH DATED 30/11/2025 SUGGESTS THE LESSEE IS TRANSPORTING OVER LOADED VEHICLES THROUGH VILLAGE ROAD WITHOUT TARPAULIN COVER





IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 15423 of 2025

Kishore Chandra Rout and others* *Petitioners

Mr. Subir Palit, Senior Advocate
assisted by Ms. Ananya Pradhan, Advocate
-versus-

State of Odisha and others* *Opposite Parties

Mr. Debashis Tripathy, Additional Government Advocate

**CORAM:
HON'BLE THE CHIEF JUSTICE
AND
HON'BLE MR JUSTICE MURAHARI SRI RAMAN**

Order No.

**ORDER
09.09.2025**

05. 1. The instant writ petition in the nature of Public Interest Litigation (PIL) at the behest of the petitioner is taken out alleging the inaction on the part of the competent authority in taking prompt action against the opposite party No.11, who has been continuing with the mining activities beyond the permissible area/limit.
2. The representation was taken out before the authorities disclosing the illegal and unlawful activities of the opposite party No.11 but there was no response from the end of the authorities. The petitioner being a public spirited person has raised a serious concern



on the dormant and apathetic attitude of the authorities in not monitoring or keeping surveillance on the mining activities and there is a rampant incident of excavating the minor minerals beyond the permissible limit and, therefore, the authorities must devise a mechanism to combat such situation.

3. Admittedly, pursuant to the tender, the bid was invited for granting mining lease to extract '*Morrum*' for 33,721 cubic meters in Manduka Morrum Quarry. The opposite party No.11 was declared as the highest bidder and the lease was executed in his favour. Subsequently, he approached the authority to reduce the area/limit from 33,721 cum. to 3,000 cum., which was granted by the competent authority.

4. The challenge is not founded upon the reduction in the cubic meter but on the score that despite the limits having decreased for mining activities, the opposite party No.11 is excavating the minerals beyond the area/limit which would be evident from the placement of the goods carriage vehicles at the site.

5. Though there is no material forthcoming before us or disclosed in the writ petition except the averments relating to the



placement of a large number of goods carriage vehicles, but Mr. Debashis Tripathy, learned Additional Government Advocate (AGA), appearing on behalf of the opposite parties-State candidly submits that the allegation of the dormant and lethargic attitude of the competent authority is unsustainable and unsubstantiated by any piece of evidence as the authority, after receiving such complaint, appointed an agency to monitor the mining activities of the opposite party No.11 for a considerable period and a report prepared by the said agency has been submitted to the authority which would be taken into consideration by the Committee.

6. Mr. Tripathy, learned AGA further submits that the Government is not showing any apathetic attitude in addressing serious issues once brought to its notice and, therefore, there cannot be any apprehension in the mind of the petitioners that the Government is sitting tight over the matter and not taking any prompt steps.

7. It is no doubt true that once the limit and/or area is fixed for the mining activities, it is not permissible for any miner who has been granted lease to excavate the minor minerals to expand its horizon beyond the said limit and/or area and in the event, it is found



that the mining activities have crossed the barrier set in the lease deed, it invites the consequences as permissible in the statutory act or the rules framed thereunder.

8. The authorities cannot remain dormant and must be vigilant by keeping surveillance over the mining activities and in the event, any violation and/or infraction of the statutory provision is noticed, the consequences as provided in the statute must be activated.

9. Since the Government has already taken a serious note of the allegations made by the petitioner and appointed the agency to monitor the mining activities of the opposite party No.11 and also a report has been submitted by the said agency for its due consideration, we thus find that the purpose for which the instant PIL is taken out by the petitioner is subserved.

10. It is open to the authority to take into account the report submitted by the said agency and in the event, any violation of the statutory provision or the terms and conditions of the lease so granted is evidently found, the immediate steps shall be taken by the authority as permissible in law.



11. With the above observations, the instant writ petition is disposed of.

(Harish Tandon)
Chief Justice

(M.S. Raman)
Judge

S. Behera

Date-07/11/2025

Through Email/POST

To,

1. District Collector, Jajpur At/Po/Dist- Jajpur
Email dm-jajpur@nic.in
2. Deputy Director of Mines, At/Po Jajpur Road, Dist-japur Email:
ddmjajpur.mm@gov.in, Pin- 758001
3. Director of Mines, Head of Department Building, - Unit - V, Bhubaneswar - 751001
Email - dirmines_odisha@rediffmail.com
4. Superintendent of Police, Jajpur At/Po/PS –Panoikoili, Email: sp-jajpur@nic.in ,pin-
755043
5. Chairman, State Environment Impact Assessment Authority (SEIAA),
Odisha, Bhubaneswar 5RF-2/1, Acharya Vihar,
Unit – IX, Bhubaneswar, Odisha 751022
Email: seiaaorissa@gmail.com
6. Member Secretary, Odisha State Pollution Control Board, A/118, Unit-
VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha, Email:
paribesh1@ospcboard.org
7. SubCollector, Jajpur. At/Po/Dist- Jajpur
8. Tahasildar, Darpan. At/Po/PS- Dhanmandal, Jajpur
9. Deputy Director General of Forests, Ministry of Environment and Forests, Climate
Change, Integrated Regional Office, Bhubaneswar, A/3, Rail Vihar,
Chandrasekharpur, Bhubaneswar, Odisha 751023, email- roez.bsr-mef@nic.in
10. Superitending Archeologist, (Archeological Survey of India) Bhubaneswar Circle
Toshali Appartment Block- Vi (B), Satyanagar, Bhubaneswar 751015
circlebhu.asi@gmail.com

Subject- Illegal extraction of Morrum on Khata No 1349, Plot 3611, Manduka Hill, Darpan tahasil, Jajpur

Dear Sir,

The undersigned villagers like to bring your kind attention about the ongoing illegal lifting of thousands of truckloads of morrum from **Khata No 1349, Plot 3611, Manduka Hill, Darpan Tahasil, Jajpur**

1. It appears around 18 acre of area has been quarried though only 12 acres of land has been leased out and the District Survey Report mentions only 2.5 Acres as the quarry area. The land is having full of trees and part of the Manduka Hill wherein dense tree cover still exists. The land in Sabik record is a forest land and same may be verified. Only 3000Cubic is the permitted quantity but every day around 200truck loads which come around more than 2000cubic metre per day ae being iollegally extracted. Hence this is a clear case of excess mining and mining beyond lease area,
2. This issue has been widely covered in various newspapers but no coercive action as on date for which the illegal mining is still continuing from the land mentioned above. Though the govt guideline of 26/04/2019 prescribes 72 hours the maximum period to inquire and take action in case of illegal mining continuing for more than a month.
3. It is surprising to note that all the illegalities like extraction of soil/ minor mineral from sources beyond permissible limit and some more pits around the quarry lease suggesting the lessee is mining beyond lease area in the garb of a permit and need to be inquired into.
4. The environmental clearance issued vide letter no 1300/SEIAA Dtd **24.06.2021** & SIA/ORIMIN/295533/2022 dtd **2nd January 2023** and subjected to validity of mining lease). The Consent to Operate for 3000CM/per Annum is valid till 31/03/2025. The initial permitted quantity was about **33721CM per annum** but the

quantity was reduced to 3000 CM in the mining plan in year 2023. However the quantity on ground has not been reduced as evident from the number of vehicles engaged in transportation from the quarry site.

5. Manduka Morrum Quarry is part of **Udaygiri Buddhist Circuit** and any kind of mining operation will be a disaster to the historical and archaeological site.

6. There is **blatant violation of conditions of Environment Clearance, Consent to Operate and Mining Plan and no safety zone maintained. Hence the quarry operation need to be immediately stopped.**

7. Around 200 overloaded heavy vehicles passes through Manduka Village, Charinangal and along Manduka Primary School where in the school going children are threaten because of the movement of the vehicles. Apart from this the dust pollution and sound pollution because of transportation by trucks inside village making the life of villagers miserable. The vehicles also used to ply during the night.

8. Further as per the Steel and Mines Department Notification dated 4/12/2024, Task Forces have been constituted under the Chairmanship of Sub-Collector in-order to strengthen the enforcement against illegal mining. **However no visible action is seen on the ground as evident from the ongoing illegal mining at different sites around Manduka Hill. Needless to say that at least 2,00,000Cubicmetre of morrum has already been excavated from the aforementioned sites.**

9. Further quantity of mineral extracted may be assessed the cost of mineral extracted and environment compensation may be computed and be imposed apart from prosecution against the lessee and others involved for theft of minor mineral.

SINCERELY

Pansurama Rout
ଅନାମ ସମ୍ବଳି
ବିହାରୀ ମଲିକ
ଗଜପତି କୁମାରୀ

Debenbustmuk
ଶ୍ରୀମତୀ ମଲିକ
ଧିତ କୁମ୍ଭୀ ମାଳିକ

ସ୍ଵାମୀ ମଲିକ
Chandan Malik
ଅକ୍ଷୟ ମଲିକ

Arbuman Jena
ଗଜପତି ମାଳିକ

ଅକ୍ଷୟ ମଲିକ
ଅକ୍ଷୟ ମଲିକ
ଅକ୍ଷୟ ମଲିକ
ବିହାରୀ ମଲିକ

Rika malik
Lurija Sankendut
Khanke Bishoi
ଗଜପତି

Alek Kumar Jena
ବିହାରୀ ମଲିକ

Amulga Rout
Nigamananda Baf.

ଅକ୍ଷୟ ମଲିକ
ଅକ୍ଷୟ ମଲିକ
Laxama Rout

ଶ୍ରୀରାମ ସାହୁ
Sagar Rout
ମନୋରଞ୍ଜନ ସାହୁ
monoranjan Rout
Gaganranjan Nayak

ଅଶୋକ ମିଶ୍ର
Ashok Mishra
Dinambher Biswal

ସିବାସି ମିଶ୍ର
Sibasis Mishra

ଚିତ୍ରରଞ୍ଜନ କ୍ଷତ୍ରୀ
Chitraranjan Khatua

ପ୍ରମୋଦ ଚନ୍ଦ୍ର ନାଥ
Prasanna ch Nanta.
Dinambher Biswal

ଅକ୍ଷୟ କୁମାର ରାଉତ
Akshay Kumar Rout →

Balichandrapur S.O 754205 भारतीय डाक
 EO6735343731W, IVR No: 18002666868
 14/11/2025 13:56:41, Counter No. 1
 To: DISTRICT COLLECTOR
 JAJPUR, JAJAPUR, 755001
 From: SANJIB SAMAL
 GULJARWAGAR PATANA, JAJAPUR, 755044
 Base Amt: 47.00
 To: DISTRICT COLLECTOR
 P.Mode: Cash
 POD:No, www.indiapost.gov.in



Balichandrapur S.O 754205 भारतीय डाक
 EO6735342711W, IVR No: 18002666868
 14/11/2025 13:57:22, Counter No. 1
 To: DEPUTY DIRECTOR OF MINES
 JAJPUR ROAD, JAJAPUR, 755019
 From: SANJIB SAMAL
 GULJARWAGAR PATANA, JAJAPUR, 755044
 Base Amt: 47.00
 To: DEPUTY DIRECTOR OF MINES
 P.Mode: Cash
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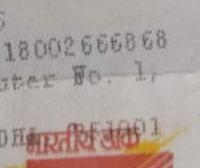
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 To: SUB COLLECTOR
 JAJPUR, JAJAPUR, 755001
 From: SANJIB SAMAL
 GULJARWAGAR PATANA, JAJAPUR, 755044
 Base Amt: 47.00
 To: SUB COLLECTOR
 P.Mode: Cash
 POD:No, www.indiapost.gov.in



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 EO6735343871W, IVR No: 18002666868
 14/11/2025 13:59:10, Counter No. 1
 To: DEPUTY DIRECTOR GENERAL FOREST
 RAIL VIHAR, KHORDEA, 751023
 From: SANJIB SAMAL
 GULJARWAGAR PATANA, JAJAPUR, 755044
 Base Amt: 47.00
 To: DEPUTY DIRECTOR GENERAL FOREST
 P.Mode: Cash
 POD:No, www.indiapost.gov.in



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 EO6735343951W, IVR No: 18002666868
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 To: DIRECTOR OF MINES
 UBIY V BHUBANESWAR, KHORDEA, 751001
 From: SANJIB SAMAL
 GULJARWAGAR PATANA, JAJAPUR, 755044
 Base Amt: 47.00
 To: DIRECTOR OF MINES
 P.Mode: Cash
 POD:No, www.indiapost.gov.in



Balichandrapur S.O 754205
 EO6735345011IN, IVR No: 18002665868
 14/11/2025 14:01:20, Counter No. 12
 To: SUPERINTENDING ARCHEOLOGIST
 SATYANAGAR, KHORDHA, 751015
 From: SANJIB SAMAL
 GULJARHAGAR PATANA, JAJAPUR, 755044
 Base Amt: 47.00
 To: SUPERINTENDING ARCHEOLOGIST
 P.Mode: Cash
 POD:No, www.indiapost.gov.in

Balichandrapur S.O 754205
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 14/11/2025 14:02:06, Counter No. 12
 To: TAHASILDAR DARPAN
 DEHAMDAL, JAJAPUR, 754024
 From: SANJIB SAMAL
 GULJARHAGAR PATANA, JAJAPUR, 755044
 Base Amt: 47.00
 To: TAHASILDAR DARPAN
 P.Mode: Cash
 POD:No, www.indiapost.gov.in

Balichandrapur S.O 754205
 EO673534285IN, IVR No: 18002665868
 14/11/2025 14:03:00, Counter No. 12
 To: MEMBER SECRETARY
 NILAKANTHA NAGAR, KHORDHA, 751012
 From: SANJIB SAMAL
 GULJARHAGAR PATANA, JAJAPUR, 755044
 Base Amt: 47.00
 To: MEMBER SECRETARY
 P.Mode: Cash
 POD:No, www.indiapost.gov.in

Balichandrapur S.O 754205
 EO673534400IN, IVR No: 18002665868
 14/11/2025 14:04:05, Counter No. 12
 To: CHAIRMAN STATE ENVIRONMENT
 ACHARYA VIHAR, KHORDHA, 751002
 From: SANJIB SAMAL
 GULJARHAGAR PATANA, JAJAPUR, 755044
 Base Amt: 47.00
 To: CHAIRMAN STATE ENVIRONMENT
 P.Mode: Cash
 POD:No, www.indiapost.gov.in

Balichandrapur S.O 754205

EO673534529IN, IVR No1: 18002666868
14/11/2025 14:05:29, Counter No: 1

To: SUPERINTENDENT OF POLICE

BAHIKOLI, JAJAPUR, 755043

FROM: JAJAPUR S.O/BAHIKOLI/
GULJARBAGAR PATANA, JAJAPUR, 755044

Base Amt: 47.00

India Post

To: SUPERINTENDENT OF POLICE

P. Mode: Cash

POD: No, www.indiapost.gov.in

Booking Ref ID: 2666002714112529830

No of Articles: 10

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Total CGST: 42 Total SGST: 42

Prepaid: 0

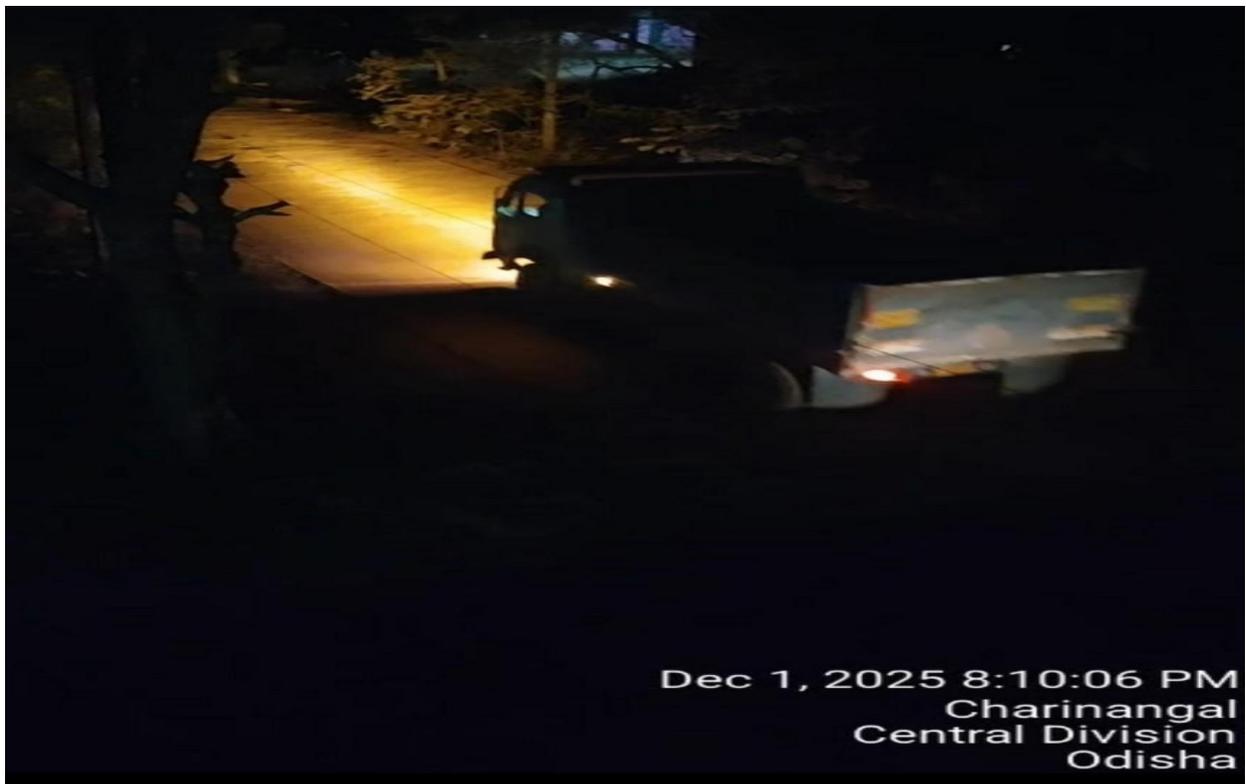
Net Amount: 554

Track @ www.indiapost.gov.in

भारतीय डाक

India Post

THAT THE BELOW ATTACHED PHOTOGRAPH DATED 01/12/2025 SUGGESTS THE LESSEE IS TRANSPORTING MORRUMS DURING NIGHT



THAT THE BELOW ATTACHED PHOTOGRAPH DATED 01/12/2025 SUGGESTS THE LESSEE IS TRANSPORTING MORRUMS DURING NIGHT



GOVERNMENT OF ODISHA
REVENUE AND DISASTER MANAGEMENT DEPARTMENT

RDM-MMS-EXINST-0001-2019-

12611

/R&DM Dated 26.04.2019

From

Shri Nikunja B. Dhal, IAS
Principal Secretary to Government

To

All Collectors

Sub: Guidelines for regulating the sand quarrying in the State.

Madam/Sir,

Sand is the most important minor mineral used for various development projects and construction of buildings. Increase in demand of sand has put immense pressure on the sand sources, at times leading to illegal quarrying activities.

Unscientific sand quarrying and illegal lifting not only causes revenue loss to the state exchequer but also distorts the natural equilibrium of rivers. Indiscriminate sand mining may also lead to change of the course of rivers and embankment cave-in thereby threatening the life of inhabitants of villages situated along the river bank.

A number of instructions/guidelines have been issued by this Department from time to time to prevent illegal lifting of minor minerals. Grant of quarry lease is regulated as per the provisions of Chapter-IV of OMMC Rules, 2016.

To ensure scientific quarrying, transparent distribution and to prevent illegal lifting / theft of minor minerals, a scheme namely '*prevention of theft of minor minerals and eviction activities*' was launched during 2018-19 vide Resolution No. 23225/R&DM dated 28.06.2018. To implement the scheme, funds to the tune of Rs. 5.00 Crore was initially placed with Collectors vide this Department sanction order no. 25548 dated 11.07.2018.

In continuation of various instructions issued in the past, the following guidelines and instructions are issued for streamlining the process of sand quarrying and preventing illegal lifting of sand:

A. Identification of sources:

- i. Tahasildar shall conduct joint verification with Assistant Executive Engineer/ Executive Engineer of Water Resources Department for identification of specific river stretches having proper access for grant of quarry leases.
- ii. The boundaries of sand sources should be properly demarcated by pillar posting as instructed vide this Department letter No.15640 dtd. 15.05.2017.
- iii. In no case the lessee should be allowed to extract sand beyond the lease area.

B. Mining plan and environment clearances / approvals:

- i. Tahasildar (Competent Authority) shall get the mining plans prepared in advance through Registered Qualified Persons (RQP) in respect of the sources within his jurisdiction.
- ii. While preparing mining plan the distance of hydraulic structures including dams, barrages, check dams, bridges etc., location from habitations, heritage sites, monuments and public infrastructure facilities should be taken into consideration. Sand quarrying operation should not endanger the safety of these structures & imperil the lives of the people.
- iii. The Tahasildar shall apply for and obtain the Environmental Clearance (EC). The selected bidder shall bear cost of the preparation of mining plan and also the costs incurred for obtaining the EC.
- iv. In case the approval of mining plan and the Environmental Clearance have not been obtained by the Competent Authority, the selected bidder shall obtain the same before executing the lease deed.
- v. State Pollution Control Board (SPCB), Odisha vide their Notice dated 12.05.2016 (copy enclosed) have informed all concerned that the lease holders of all minor mineral mines (irrespective of lease hold area) in the State are brought under the consent administration of the Board under the Water (PCP) Act, 1974 and Air (PCP) Act, 1981 and that for

operation of any minor mineral mines in the State, consent from the SPCB shall be obtained. The operation of any minor mineral mines in the State without obtaining consent from the SPCB will be considered as violation under section 25 of Water (PCP) Act, 1974 and under section 21 of Air (PCP) Act, 1981 and would lead to initiation of appropriate legal action.

- vi. It shall be the responsibility of the lessee to obtain the Consent to Operate (CTO) from State Pollution Control Board (SPCB) before commencement of the quarrying operation.
- vii. Care should be taken to follow all the environmental norms issued from time to time by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India and Forest & Environment Department, Govt. of Odisha prior to lease of any sand source and during operation of the same. The lessee shall be responsible for implementing the Environment Management Plan (EMP).

C. Quarrying/Mining operation:

- i. Quarrying operation should be done strictly within the mining area as per the Mining plan. It should be undertaken only after putting in place the required environmental safeguards.
- ii. The depth of the quarry shall be restricted to three meters or water level, whichever is less.
- iii. The lessee shall not damage the embankment of the river.
- iv. No quarrying operation of sand shall be allowed through mechanized means and suction method.
- v. The lessee shall not dispatch the sand without a valid transit pass in Form-Y issued by the Tahasildar.
- vi. Since Hon'ble High Court in the order dated 19.07.2012 in WP (C) No. 12232 of 2012 have observed that the transport permit is issued only to transport the sand extracted from the sand sairat within the state of Odisha, the lessees should be instructed not to transport sand outside the State. Clarification in this regard has already been issued from this Department vide letter No. 36404 dated 02.12.2014.

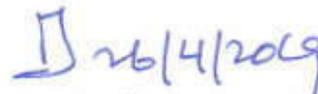
D. Steps for prevention of illegal sand quarrying/mining:

- i. District Administration shall put in place a robust monitoring mechanism to continuously monitor the quarrying activities of sand sources.
- ii. If any incidence of extraction of sand beyond the lease area by lessee is found, the same shall be treated as unauthorized and the lessee be penalized as per section 21(5) of MMDR Act, 1957 and the provisions of Rule 51 of OMMC Rules, 2016.
- iii. If any damage to embankments of the rivers comes to the notice, the lease shall be cancelled on obtaining the report from Assistant Executive Engineer / Executive Engineer of Water Resources Department.
- iv. The Revenue Administration and Police Administration shall seize all machines, vehicles, etc. used for carrying out illegal sand quarrying.
- v. Apart from instituting appropriate criminal proceedings against those carrying out illegal quarrying activities and transporting sand without valid 'Y' Form, maximum penalty should be imposed against them.
- vi. The District Administration should remain vigilant to prevent any incidence of interstate transportation of sand. If any such incidence comes to notice, the lease should be cancelled.
- vii. Temporary check gates may be set up during peak constructions season at common exit points to be decided by the Collectors. Care should be taken not to set up these posts on the National Highways and State Highways so that the general vehicular traffic is not affected and the commuters are not put to trouble.
- viii. Squads should be constituted at district and sub-divisional levels to conduct surprise checks in the sand quarrying areas and check the vehicles transporting sand. Raid/checking should always be done with adequate security arrangement to ward off any untoward situation.
- ix. Technical support of ORSAC may be taken for satellite based monitoring of very important sand sairats.

- x. All the complaints of unauthorized sand quarrying should be enquired by the Sub-Collector/ Addl. Sub-Collector/Tahasildar within 72 hours and remedial measures should be taken promptly.
- xi. Status of cases detected and action taken thereon for violation of provisions of OMMC Rules, 2016 and the Environmental Regulations should be reviewed in the monthly district level revenue meetings, and the issues arising thereon should be sorted out.

You are, therefore, advised to take all necessary measures for enforcing the above mentioned guidelines for preventing illegal and unauthorised sand quarrying in the State. Any deviation in implementation and enforcement of the provisions of the OMMC Rules, 2016 and the environmental regulations shall be viewed seriously and action deemed proper shall be initiated against the erring officer(s).

Yours faithfully,

 26/4/2019

Principal Secretary to Government

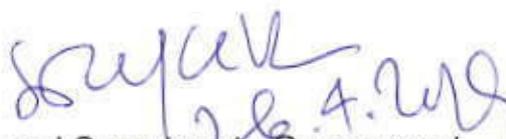
Memo No. 12612 /R&DM Dated 26.04.2019

Copy forwarded to Steel & Mines Department / Forest and Environment Department / Water Resources Department / Member Secretary, SPCB / CEO, ORSAC for information and necessary action.

 26.4.2019
Additional Secretary to Government

Memo No. 12613 /R&DM Dated 26.04.2019

Copy forwarded to Secretary, Board of Revenue, Odisha, Cuttack/ All Revenue Divisional Commissioners for information and necessary action.

 26.4.2019
Additional Secretary to Government

Memo No. 12614 /R&DM Dated 26.04.2019

Copy forwarded to all Sub-Collectors/ all Tahasildars for information and necessary action.


26.4.2019

Additional Secretary to Government

Memo No. 12615 /R&DM Dated 26.04.2019

Copy forwarded to e-Governance Branch of this Department for uploading the same in the Department Website.


26.4.2019

Additional Secretary to Government

VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA

Original Application No. of 2025

In re:

Sanjib Samal and Another

APPLICANTS

Versus

State Of Odisha & Ors

... **RESPONDENTS**

KNOW ALL to whom these present shall come We, Sri Sanjib Samal, aged about 35 years, S/o- Sukadeb Samal, At- Guljarnagar Patana, Po- Darpanigarh, Dist- Jajpur, Pin- 755044, Odisha, Krushna Chandra Sahoo, C/O- Kushansan Sahoo, At- Bhuluka, Po- Krushnapur Sasan, Dist- Jajpur, Pin- 755049, Odisha Applicants in the above mentioned matter, do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-**Sankar Prasad Pani**, Advocates, Plot No 2132/4814 B, Nageswartangi, Bhubaneswar, 751002, Mob-no.9437279278, Email-sankarprasadpani@gmail.com Enrollment no. O-785/07 and **Ashutosh Padhy**, Enrollment no. O-1018/23,

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

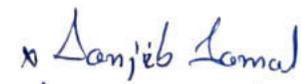
And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 19th day of December 2025.

Accepted subject to the terms of fees.


 Advocate


 x 
 Client